



**166**  
**Regional Office, Ballabgarh Region**  
**Haryana State Pollution Control Board**  
Near Hewo Apartment, Sector -16A, Faridabad  
Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcbrobr@gmail.com](mailto:hspcbrobr@gmail.com)  
Contact No. 0129-2225314

No. HSPCB/BR/2023/2919-2921

Dated: 01/04/2023

To

The Registrar General,  
National Green Tribunal,  
New Delhi.

**Subject: Report-Cum-Reply in compliance of order dated 04-01-2023 in the matter of Dinesh Singla & Ors V/s Ajay Goel and Others (OA No.701/2022).**

In this connection, please find enclosed herewith the Report-Cum-Reply on behalf of joint committee comprising of HSPCB and representative of Deputy Commissioner, Faridabad in compliance of order dated 04-01-2023 in OA No.701/2022 in the matter of Dinesh Singla & Ors V/s Ajay Goel and Others.

Submitted for kind information and necessary action please.

DA/as above

**DINESH KUMAR** Digitally signed  
by DINESH  
KUMAR  
Date: 2023.04.01  
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**Regional Officer**  
**Ballabgarh Region**

**Endst No. HSPCB/BR/2023/**

**Date:**

A copy of the above is forwarded to the District Attorney, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

**DINESH KUMAR** Digitally signed  
by DINESH  
KUMAR  
Date: 2023.04.01  
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**Regional Officer**  
**Ballabgarh Region**

**Endst No. HSPCB/BR/2023/**

**Date:**

A copy of the above is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

**DINESH KUMAR** Digitally signed  
by DINESH  
KUMAR  
Date: 2023.04.01  
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**Regional Officer**  
**Ballabgarh Region**

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
NEW DELHI**

**OA No. 701 of 2022**

**IN THE MATTER OF:**

**Dinesh Singla & Ors**

**...Applicant**

**Vs**

**Ajay Goel and Others**

**...Respondents**

**REPORT-CUM-REPLY IN COMPLAINT OF ORDER DATED**

**04.01.2023**

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**168**  
**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**NEW DELHI**

**OA No. 701 of 2022**

**IN THE MATTER OF:**

**Dinesh Singla &Ors**

**...Applicant**

**Vs**

**Ajay Goel and Others**

**...Respondents**

**REPORT-CUM-REPLY IN COMPLAINEE OF ORDER DATED  
04.01.2023**

**MOST RESPECTFULLY SHOWETH:**

1. That this Hon'ble Tribunal taking note of the allegations made in the above subjected complaint letter, passed the order dated 27.09.2022. The relevant portion of the order dated 27.09.2022 is reproduced below:

*"5. In view of the allegations made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representatives of State PCB and District Magistrate, Faridabad to direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the project proponent, verify the factual position and submit its report."*

2. That in compliance of ~~169~~ dated 27.09.2022, a report of joint committee was submitted before this Hon'ble Tribunal. The Hon'ble Tribunal passed the order dated 04.01.2023, relevant portion of which is reproduced below:

*"6. We find that in its report the Joint Committee has not looked into the aspects of compliance with EC/consent conditions by the project proponent. The Joint Committee is directed to look into the aspects of compliance with EC/consent conditions by the project proponent and file its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.*

X

X

*8. It is evident from the report of the Joint Committee that the noise levels outside the premises of the respondent unit was 82.5 dB/A when the unit was not in operation as against the maximum prescribed noise levels of 75 db/A during day time and 70 dB/A during night prescribed for industrial area and there were also other variations beyond prescribed limits on other parameters. The source/causes of noise pollution in the area deserve to be looked into and there is also an urgent necessity of taking appropriate remedial measures for abatement of noise pollution in the area. Accordingly, the Respondents No. 2 to 5 are directed to look into the source/causes of noise pollution and take appropriate remedial measures and specifically mention in their reply/response by them action taken."*

3. That Consent to Operate (CTO) granted to the Respondnet No.5 Unit is valid from 08.09.2022 to 31.12.2026. The

compliance status of the conditions of the CTO is annexed herewith as **ANNEXURE A**.

4. That in compliance of order dated 04.01.2023, the Haryana State Pollution Control Board sought respective reports from the Traffic Police, MCF and SDM Ballabgarh. A meeting was held under Chairmanship of Additional Deputy Commissioner (ADC), Faridabad on 15.03.2023. The Traffic Police was asked to control traffic congestion and sensitize people to avoid pressure horn and unnecessary honking. The MCF was directed to provide vertical plantation at possible sites near area in question. The Traffic Police and Municipal Corporation of Faridabad were asked to submit details of remedial measures on these points.
5. That in furtherence of meeting dated 15.03.2023, the ACP (Traffic) submitted its report dated 21.03.2023 with the following submissions:
  - (i) The Executive Enginner (PWD B&R) has been requested to place Sign Board regarding 'No Entry of Heavy Goods Vehicles in restricted time' and 'prohibition of Pressure Horn' sothat traffic in 'No Entry time' and Noise Pollution due to Pressure Horn can be avoided.
  - (ii) Awareness Drive was conducted to sensitize the public to follow traffic norms to prevent & control Air and Noise Pollution. Challans were issued against violators.Copy of letter dated 21.03.2023 of the ACP (Traffic), Faridabad is annexed as **ANNEXURE B**.
6. That in furtherence of meeting dated 15.03.2023, the Joint Commissioner, MCF submitted its report dated 24.03.2023 to the Sub Divisional Magistrate, Ballabgarh. Copy of Letter

dated 24.03.2023 of the Joint Commisisoner (Ballabhgarh),  
MCF is annexed as **ANNEXURE C**.

7. That MCF and PWD (B&R) have to complete their task of vertical Plantation and placing of Sign Board as mentioned above. Placing of Sign Boards regarding 'No Honking' may result reduction of honking and resultant reduction of Noise Pollution. Smooth traffic will also helpful to reduce noise level. The Vertical Plantation may also be helpful to abosrve the surrounding noise.

After completion of these tasks and consequent reduction in noise level shall be monitored by the Joint Committee and placed before this Hon'ble Tribunal.

**Recommndations:**

1. The MCF should complete the exercise of vertical Plantation at suitable places in nearby area of the respondent unit no.5.
2. The PWD (B&R) should complete the exercise of placing Sign Board regarding compliance of Traffic Norms including 'No Honking'.

In view of the submisisons made herein above, present report may be taken on record. The directions passed by this Hon'ble Tribunal shall be complied with.

  
SDM (Ballabhgarh)  
(Representative of Deputy  
Commissioner, Faridabad)

Date: 01-04-2023  
Place: Faridabad

**DINESH  
KUMAR** Digitally signed by  
DINESH KUMAR  
Date: 2023.04.01  
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Regional Officer, HSPCB,  
Ballabhgarh

Sr. No.	Terms & Conditions of CTO	Complaint Status as on 31/03/2023
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Yes maintained
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	Yes, Unit has agreed to comply
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	Yes, Submitted
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant along with the consent application.	Yes, Submitted
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	Yes, Unit has agreed to comply
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Yes, maintained
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Unit has provided acoustic enclose
8.	The industry shall comply all the	Yes, Unit has agreed to comply

	direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Yes, Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Yes, Unit has agreed to comply
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Yes, Unit has agreed to comply
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Yes, complied
13.	The industry shall pay the balance fee, in case it is found due from the industry at any timelater on.	Yes, deposited
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	Yes, Unit has agreed to comply
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the	Yes, Unit has agreed to comply

	unit.	
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Yes, Unit has agreed to comply
<b>Sr. No.</b>	<b>Specific Conditions of CTO</b>	
1.	The inspection of the unit will be carried out by HSPCB within a period of 03 months of grant of this first Consent to Operate / Authorization for collection of samples of effluent/air emission/noise as applicable.	Complying
2.	Unit will install OMD on ETP & connect to CPCB and HSPCB server for the parameters pH, BOD, COD, TSS, Flow, if required.	Not Required
3.	In case the analysis report of samples of Air/effluent/noise so collected are found complying the standards prescribed under EP Rules, 1986, the 1st CTO so granted will remain valid for the period of CTO for which it has been granted based upon the category of the unit or as was demanded by the unit in case of failure of sample the 1st CTO so granted will be revoked.	Unit is complying
4.	If, in future at any stage requirement/need of balance fees arises unit will be liable to pay the same, failing which the CTO/Authorization so granted will be revoked automatically.	Unit has noted for compliance
5.	Unit will comply the all directions / guidelines issued by CPCB / NGT.	Unit has noted for compliance
6.	Unit will comply the conditions mentioned in the letter dated 25-10-2019 of CPCB regarding mechanism for Environmental management in compliance of Hon'ble NGT order Dated 23-08- 2019 in the matter of O.A. No. 1038/2018.	Unit has noted for compliance

7.	The unit will comply with the Directions dated 27-11-2020 issued by CPCB regarding to allow only those new industrial units in NCR-Delhi, which are using cleaner fuels, namely, natural gas (PNG/CNG), liquefied petroleum gas, bio-gas, propane, butane etc.	Not applicable
8.	Unit will liable to pay environmental compensation at any stage imposed by the Board.	Unit has noted for compliance
9.	Unit will installed only PNG fired dg sets if required.	Not Applicable
10.	Unit will comply with all the directions issued by CAQM.	Unit has noted for compliance

  
SDM (Ballabgarh)

(Representative of Deputy  
Commissioner, Faridabad)

Date: 02-03-2023

Place: Faridabad

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by DINESH  
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Regional Officer, HSPCB,

Ballabgarh Region

प्रेषक

176

सहायक पुलिस आयुक्त  
यातायात-प्रथम, फरीदाबाद।

AEI/AEE-1/...../...../ASstt.  
Date.....21/3/23

सेवा में,

हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,  
श्रेत्रीय कार्यालय, बल्लभगढ़।

For n.a. please.

कमांक 605-D

दिनांक 21/3/23

विषय:-

O.A. No 701 of 2022 in the matter of Dinesh Singla & Ors- V/s Ajay Goel.

श्रीमान जी,

कृपया आपके कार्यालय से जारी पत्र HSPCB/BR/2023/2805-2809 दिनांक 09.03.2023 व श्रीमान उपायुक्त फरीदाबाद कार्यालय के मैमो नं LFA-II/2023/03/3101-05 दिनांक 09.03.2023 उपरोक्त विषय के संदर्भ में।

उपरोक्त विषयाधीन मामले के सम्बंध में निवेदन है कि उपरोक्त विषय की पालना रिपोर्ट प्रबन्धक थाना यातायात फरीदाबाद से प्राप्त की गई। जिनकी रिपोर्ट अनुसार दिनांक 27.09.2022 को वायु और ध्वनि प्रदूषण में कमी लाने हेतु NGT की संयुक्त समिति की बैठक में दिशा-निर्देश जारी हुए थे। जिसकी अनुपालना में निरीक्षक जगबीर सिंह यातायात प्रमारी बल्लभगढ़ जोन द्वारा एरिया Industry M/s K. K Concrete products Pvt. Ltd शिव कालोनी तिगांव रोड बल्लभगढ़ तक एरिया में होने वाले ध्वनि एवं वायु प्रदूषण में कमी लाने हेतु आमजन/वाहन चालको को खराब वायु और ध्वनि प्रदूषण से मानव पर होने वाले दुष्प्रभाव बारे जागरूक किया जाकर प्रयास किये जा रहे है, इसके अलावा कार्यकारी अभियंता भवन एवं सडक निर्माण विभाग (PWD B&R) को No Entry & Horn Prohibited के साईन बोर्ड लगवाने बारे पत्राचार किया गया है, जिसकी प्रति अवलोकनार्थ संलग्न है, इसके अलावा इस स्थान पर विशेष अभियान दिनांक 16.03.2023 से दिनांक 19.03.2023 तक यातायात नियमों की अवहेलना करने वाले वाहन चालको के चालान किये गये है। जो निम्न प्रकार से है:-

Special Campaign dated 16-03-2023 to 19-03-2023		
Sr. No.		
1.	Violating air pollution stds r115 (1) & 116/s. 190 (2)	12
2.	Violation of rules for carriage of dangerous/hazardous goods s-190 (3)	00
3.	Blowing pressure horn/multi&toned horn r-119/s 199/2	08
4.	Silencer non functional/ vehicle creating under noise/paying music at high pitch reg. 21/r.120/s. 190 (2)	02
Old Vehicle Impound dated 16-03-2023 to 19-03-2023		
	Diesel 10 years old vehides	00
	Petrol 15 years old vehides	02

रिपोर्ट सेवा में पेश है।

सहायक पुलिस आयुक्त  
यातायात-प्रथम, फरीदाबाद।

प्रबन्धक

प्रबन्धक अफसर  
थाना यातायात, फरीदाबाद।

सेवा में

सहायक पुलिस आयुक्त  
यातायात, फरीदाबाद।

कसबानांक 527-SA दिनांक 20/03/2023

विषय

O.A No 701 of 2022 in the matter of Dinesh Singla & Ors. V/s Ajay Goel.

आदि/

उपरोक्त विषयाधीन मामले में अतिरिक्त उपायुक्त फरीदाबाद कार्यालय के जैजो नं० LFA-II/2023/03/3101-01 दिनांक 09.03.2023 व Region Haryana State Pollution Control Board Sector-16A Faridabad से जारी पत्र HSPCB/BR/2023/2805-28/09 दिनांक 03.03.2023 व आपके कार्यालय से जारी पत्र 562-डी दिनांक 15.03.2023 प्राप्त हुआ है। जिसमें दिनांक 27.09.2022 को वायु और ध्वनि प्रदूषण में कमी लाने हेतु NGT की संयुक्त समिति की बैठक में जारी दिशा-निर्देशो हुए थे। जिसकी अनुपालना में निरीक्षक नजबीर सिंह यातायात प्रभारी बल्लभगढ जोन द्वारा एरिया Industry M/s K.K Concrete products Pvt. Ltd शिव कालोनी तिगांव रोड बल्लभगढ तक एरिया में होने वाली ध्वनि एवं वायु प्रदूषण में कमी लाने हेतु आमजन/वाहन चालको को खराब वायु और ध्वनि प्रदूषण से मानव जीवन पर होने वाले दुष्प्रभाव बारे जागरूक किया गया है, कार्यकारी अभियंता भवन एवं सड़क निमार्ण विभाग (PWD B&R) को No Entry & Horn Prohibited के साईन बोर्ड लगवाने बारे पत्राचार किया गया जिसकी प्रति साथ लफ है और यातायात नियमों की अवहेलना करने वाले वाहन चालको के चालान किये गये है। जो निम्न प्रकार हैं:-

Special Campaign dated 16.03.2023 to 19.03.2023	
1. violating air pollution stds r115(1) & 116/s. 190(2)	12
2. violation of rules for carriage of dangerous / hazardous goods s.190 (3)	0
3. blowing pressure horn/multi-toned horn r .119/s 199/2	08
4. silencer non functional/ vehicle creating under noise/paying music at hight pitch reg.21/r.120/s.190(2)	02
Old Vehicle Impound dated 16.03.2023 to 19.03.2023	
Diesel 10 years old vehicles	0
Petrol 15 years old vehicles	02

रिपोर्ट सेवा में पेश है।

  
प्रबन्धक अफसर  
थाना यातायात फरीदाबाद।

थाना ट्रैफिक

जिला फरीदाबाद

श्रीमान जी

OA No. of 2022 THE MATTER OF DINESH SINGHA  
 & ORS VS AJAY GOYAL केस के संबंध में परिवार दृष्टि के  
 पत्र क्रमांक 503-5A दिनांक 16/03/2023 की तसदीक मन  
 निरीक्षक द्वारा अमल में लाई गई गई दौरान तसदीक industry  
 M/S K.K. Concrete products P.V.T. L.T.O शिव कालीनी  
 त्रिगांव रोड बल्लभगढ़ के आस-पास बढ़ते बुद्धनी प्रदूषण  
 व वातावरण से संबंधित प्रदूषण को रोकने के लिए  
 NO ENTRY व Horn prohibited के साईन बोर्ड लगवाने बारे  
 P.W.D B&R को पत्राचार किया गया है और मोर्के पर एरिया  
 में चेकिंग की गई दौरान चेकिंग प्रदूषण अधिकारी न  
 होने पर ब्रु बिना सुरक्षित तरीके से रेत, मिट्टी, कंक्रीट  
 ले जाने वाले वाहन चालको के, प्रेडार एरन पाए जाने  
 वाले वाहन चालको, बुलेट पटाखा चलाने वाले वाहन चालको के  
 व 10/15y डीजल/पेट्रोल वाले पुराने वाहनों को चेक  
 किया गया और मोटर वाहन अधिनियम के अनुसार कार्रवाई  
 अमल में लाई जाकर नृदिकर्ता वाहन चालको के चलाने  
 किए गए और यह कार्रवाई भविष्य में भी जारी रहेगी

रिपोर्ट सेवा में पेश है

Deep Singh  
 T1 BLB

Date 20-03-2023

प्रेषक

प्रबन्धक अफसर  
थाना यातायात फरीदाबाद।

भवा में

कार्यकारी अभियंता  
भवन एवं सड़क निर्माण विभाग (PWD B&R)  
फरीदाबाद।

क्रमांक 525-5ए दिनांक 20.03.2023

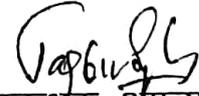
विषय

O.A No of 2022 the matter of Dinesh Singla & ors V/s Ajay Goel के संबंध में Industry M/s K.K. Concrete products Pvt Ltd, शिव कालोनी तिगांव रोड, बल्लभगढ़ में No Entry & Pressure Horn के साईन बोर्ड लगवाने बारे।

संदर्भ

उपरोक्त विषय के सम्बन्ध में श्रीमान सहायक पुलिस आयुक्त यातायात प्रथम फरीदाबाद कार्यालय के पत्र क्रमांक 562-डी दिनांक 15.03.2023, श्रीमान अतिरिक्त उपायुक्त फरीदाबाद कार्यालय के पत्र LFA-II/2023/3101-05 दिनांक 09.03.2023 व क्षेत्रीय अधिकारी हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड फरीदाबाद कार्यालय के पत्र HSPCB/BR/2023/2805-2809 दिनांक 03.03.2023 प्राप्त हुआ है। जिसमें Dinesh Singla & ors V/s Ajay Goel का एक केस माननीय अदालत NGT में लगा हुआ है। जिसमें यातायात संबंधी वाहनों के प्रदूषण के स्तर को कम करने बारे लिखा है।

अतः इस संबंध में आपको अनुरोधपूर्वक लिखा जाता है कि Industry M/s K.K. Concrete products Pvt Ltd, शिव कालोनी तिगांव रोड, बल्लभगढ़ हरिया में जगह-जगड़ No Entry & Pressure Horn prohibited के साईन बोर्ड लगवाने की कृपा करें। ताकि No Entry समय में भारी वाहनों के आवागमन से लगने वाले जाम से निजात पाने व प्रेशर हार्न से होने वाली ध्वनि प्रदूषण पर अंकुश लगाया जा सकें। जनहित में अति जरूरी समझें। रिपोर्ट पेश है।



प्रबन्धक अफसर  
थाना यातायात फरीदाबाद।

प्रषक:-

प्रबन्धक अफसर  
थाना यातायात फरीदाबाद।

180

प्रषित

यातायात प्रभारी  
बल्लबगढ जोन।

क्रमांक-503-5A दिनांक-16/3/23

विषय:-  
यादि/

O.A No Of 2022 The matter of Dinesh Singla & ors. Vs Ajay Goel.

उपरोक्त विषय के संबंध में आपको अवगत कराया जाता है कि Dinesh Singla & ors. Vs Ajay Goel. का एक केस NGT में लगा हुआ है जिसकी आगामी तारीख 04.04.2023 लगी हुई है। जिस संबंध में श्रीमान उपायुक्त, फरीदाबाद के क्रमांक LFA/-II/2023/3101-05 व पत्र संख्या रिजनल ऑफिसर बल्लबगढ कार्यालय के पत्र क्रमांक HSPCB/BR/2023/2805-2809 दिनांक 03.03.2023 की प्रति भेजकर आपको निर्देश दिये जाते हैं कि आप उपरोक्त विषय के संबंध में उपमंडल अधिकारी (ना0), बल्लबगढ व संयुक्त आयुक्त, नगर निगम बल्लबगढ व श्रेत्रीय अधिकारी, हरियाणा राज्य प्रदुषण नियंत्रण बोर्ड फरीदाबाद के कार्यालय से समन्वय (Coordination) स्थापित करके Industry-M/s K.K Concrete products Pvt. Ltd. शिव कालोनी तिगावं रोड बल्लबगढ के आस-पास बढ़ते प्रदुषण में यातायात से सम्बन्धित प्रदुषण को रोकने हेतु व्यक्तिगत रूप से सम्बन्धित साईन बोर्ड लगवाये जाये तथा प्रेशर होर्न, वाहन प्रदुषण, पुराने वाहन जिनका रजिस्टेशन समाप्त हो चुका है इत्यादि का चालान नियमअनुसार मोटर वाहन अधिनियम के तहत करे तथा अन्य आवश्यकता अनुसार कदम उठाकर किये गये प्रयासों बारे पालना रिपोर्ट 02 दिन के अंदर-अंदर रिपोर्ट पेश करें, ताकि उच्च अधिकारियों को समय पर रिपोर्ट भेजी जा सकें।

प्रबन्धक अफसर  
थाना यातायात फरीदाबाद।

प्रेषक

सहायक पुलिस आयुक्त  
यातायात-प्रथम, फरीदाबाद।

प्रेषित,

प्रबन्धक थाना,  
यातायात, फरीदाबाद।



कमांक 562-D दिनांक 15/3/23

विषय: O.A no 701 of 2022 in the matter of Dinesh Singla & ors. Vs Ajay Goel.

यादि/

उपरोक्त विषय के सम्बन्ध में आपको अवगत कराया जाता है कि Dinesh Singla & ors. Vs Ajay Goel का एक केस NGT में लगा हुआ है। जिसकी आगामी तारीख 04.04.2023 लगी हुई है। जिस सम्बन्ध में श्रीमान उपायुक्त, फरीदाबाद के कमांक LFA-II/2023/3101-05 व पत्र संख्या रिजनल ऑफिसर बल्लबगढ कार्यालय के पत्र कमांक HSPCB/BR/2023/2805-2809 दिनांक 03.03.2023 की प्रति भेजकर आपको निर्देश दिये जाते हैं कि आप उपरोक्त विषय के सम्बन्ध में उपमंडल अधिकारी (ना0), बल्लबगढ व संयुक्त आयुक्त, नगर निगम बल्लबगढ व श्रेत्रीय अधिकारी, हरियाणा राज्य प्रदुषण नियंत्रण बोर्ड फरीदाबाद के कार्यालय से समन्वय (Coordination) स्थापित करके Industry-M/s K.K. Concrete products Pvt. Ltd. शिव कालोनी तिगावं रोड बल्लबगढ के आस-पास बढ़ते प्रदुषण में यातायात से सम्बन्धित प्रदुषण को रोकने हेतु व्यक्तिगत रूप से सम्बन्धित के साथ निरीक्षण करके आवश्यक कदम जैसे कि यातायात से सम्बन्धित साईन बोर्ड लगवाये जाये तथा प्रेशर हॉर्न, वाहन प्रदुषण, पुराने वाहन जिनका रजिस्ट्रेशन समाप्त हो चुका है इत्यादि का चालान नियमानुसार मोटर वाहन अधिनियम के तहत करे तथा अन्य आवश्यकता अनुसार कदम उठाकर किये गये प्रयासों बारे पालना रिपोर्ट 03 दिन के अंदर-2 अधोहस्ताक्षरी के सम्मुख पेश करें, ताकि समय पर पालना रिपोर्ट सम्बन्धित को प्रस्तुत की जा सके।

  
सहायक पुलिस आयुक्त  
यातायात-प्रथम, फरीदाबाद।  
दिनांक 15.03.2023



Office of The Deputy Commissioner, Faridabad  
 कार्यालय उपायुक्त, फरीदाबाद  
 Telephone no. 0129-2277938, 2228604 Email - dc.fbd@hry.nic.in

To

1. Joint Commissioner,  
Municipal Corporation, Faridabad/Ballabgarh.
2. SDM, Faridabad/Ballabgarh
3. ACP, Traffic, Faridabad.

Memo. No. LFA-II/2023/310 - 05 Dated:- 07/03/2023

Subject: O.A No 701 of 2022 In the matter of Dinesh Singla & Ors. V/s Ajay Goel.

Please find enclosed herewith a copy letter no. HSPCB/DR/2023/2805-2809 dated 03.03.2023 on the subject cited above from RO, HSPCB, Ballabgarh.

In this connection, it is been intimated that the joint committee has already inspected the site in compliance of NGT order dated 27.09.2022 and during inspection it was found that the noise levels outside the premises of the respondent unit was 82.5 dB/A when the unit was not in operation which is higher than the maximum prescribed noise levels of 75 db/A (During day time) and 70 dB/A (During night time) prescribed for industrial area and there were also other variations beyond prescribed limits on other parameters. Therefore, Hon'ble NGT directed that source/causes of noise pollution in the area deserved to be looked into and there is also an urgent necessity of taking appropriate remedial measures for abatement of noise pollution in the said area.

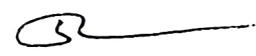
In view of above, you are requested to look into the source/causes of noise pollution and take appropriate remedial measures and submit ATR well within time so that the same could be submitted in Hon'ble NGT well within time before next date of hearing i.e. 04.04.2023.

  
 for Deputy Commissioner,  
 Faridabad.

Endrst No.LFA/2023/ 3106

Dated: 09/03/2023

A copy of above is sent to RO, HSPCB, Ballabgarh for information and necessary action please.

  
 for Deputy Commissioner,  
 Faridabad.



**Regional Office, Ballabgarh Region**  
**Haryana State Pollution Control Board**  
 Near Hewo Apartment, Sector -16A, Faridabad  
 Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail -  
[hspcbrobr@gmail.com](mailto:hspcbrobr@gmail.com)  
 Contact No. 0129-2225314

No. HSPCB/BR/2023/2805-2809

Dated: 03/03/2023

To

1. The SDM  
Ballabgarh, Faridabad
2. The Joint Commissioner,  
MCF, Ballabgarh, Faridabad.
3. The ACP Traffic,  
Faridabad.

**Sub: OA no. 701 of 2022 in the matter of Dinesh Singla & Ors. Vs Ajay Goel.**

**Ref:** In continuation to this office letter no. 2740-2743 dated 14.02.2023 and Hon'ble NGT orders dated 04.01.2023.

In this connection, it is intimated that the joint committee has already inspected the site in compliance of NGT order dated 27.09.2022 and during inspection it was found that the noise levels outside the premises of the respondent unit was 82.5 dB/A when the unit was not in operation which is higher than the maximum prescribed noise levels of 75 db/A (During day time) and 70 dB/A (During night time) prescribed for industrial area and there were also other variations beyond prescribed limits on other parameters. Therefore, Hon'ble NGT directed that source/causes of noise pollution in the area deserved to be looked into and there is also an urgent necessity of taking appropriate remedial measures for abatement of noise pollution in the said area.

In view of above, you are requested to look into the source/causes of noise pollution and take appropriate remedial measures and submit ATR well within time so that the same could be submitted in Hon'ble NGT well within time before next date of hearing i.e. 04.04.2023.  
 DA/order dt. 04.01.2023

**DINESH KUMAR**  
 Digitally signed  
 by DINESH  
 KUMAR  
 Date: 2023.03.03  
 11:00:10 +05'30'  
**Regional Officer**  
**Ballabgarh Region**

**Endst. No. HSPCB/2023/**

**Dated:**

A copy of above is forwarded to the following:-

1. The Deputy Commissioner, Faridabad with the request to direct the concerned officer as mentioned for the compliance of Hon'ble NGT order dt. 04.01.2023.
2. The Commissioner, Municipal Corporation, Faridabad with the request to direct the concerned Municipal Corporation, Faridabad officers as mentioned for the compliance of Hon'ble NGT order dt. 04.01.2023.

DA/ order dt. 04.01.2023

**DINESH KUMAR**  
 Digitally signed  
 by DINESH  
 KUMAR  
 Date: 2023.03.03  
 11:00:10 +05'30'  
**Regional Officer**  
**Ballabgarh Region**



**Regional Office, Ballabgarh Region**  
**Haryana State Pollution Control Board**  
Near Hewo Apartment, Sector -16A, Faridabad  
Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail -  
[hspcbrobr@gmail.com](mailto:hspcbrobr@gmail.com)  
Contact No. 0129-2225314

No. HSPCB/BR/2023/2740-2743  
To

Dated: 14/02/2023

1. The Joint Commissioner,  
MCF, Ballabgarh, Faridabad.
2. The ACP Traffic,  
Faridabad.

**Sub: OA no. 701 of 2022 in the matter of Dinesh Singla & Ors. Vs  
Ajay Goel.**

Ref: Hon'ble NGT orders dated 04.01.2023.

In this connection, it is intimated that the joint committee has already inspected the site in compliance of NGT order dated 27.09.2022 and during inspection it was found that the noise levels outside the premises of the respondent unit was 82.5 dB/A when the unit was not in operation which is higher than the maximum prescribed noise levels of 75 db/A (During day time) and 70 dB/A (During night time) prescribed for industrial area and there were also other variations beyond prescribed limits on other parameters. Therefore, Hon'ble NGT directed that source/causes of noise pollution in the area deserved to be looked into and there is also an urgent necessity of taking appropriate remedial measures for abatement of noise pollution in the said area.

In view of above, you are requested to look into the source/causes of noise pollution and take appropriate remedial measures and submit ATR well within time so that the same could be submitted in Hon'ble NGT well within time before next date of hearing i.e. 04.04.2023.

DA/order dt. 04.01.2023

*Singla* 14/2/23  
Regional Officer  
Ballabgarh Region  
*[Signature]*

Dated:

**Endst. No. HSPCB/2022/**

A copy of above is forwarded to the following:-

1. The Deputy Commissioner, Faridabad with the request to direct the concerned officer as mentioned for the compliance of Hon'ble NGT order dt. 04.01.2023.
2. The Commissioner, Municipal Corporation, Faridabad with the request to direct the concerned Municipal Corporation, Faridabad officers as mentioned for the compliance of Hon'ble NGT order dt. 04.01.2023.

DA/ order dt. 04.01.2023

*Singla* 14/2/23  
Regional Officer  
Ballabgarh Region  
*[Signature]*

प्रेषक

संयुक्त आयुक्त (ब)  
नगर निगम, बल्लबगढ़,  
फरीदाबाद

प्रेषित

रूप मंडल अधिकारी (ना०)  
बल्लबगढ़,  
फरीदाबाद

पत्र क्रमांक: फ50न0लि0/ब/2023/110

दिनांक: 24/03/2023

विषय:- ATR on OA no. 701 of 2022 in the matter of Dinesh Singhal and Othrs.  
Vs. Ajay Goyal & othrs.

उपरोक्त विषय में आपको अवगत कराया जाता है की माननीय कमिश्नर एवं सचिव, हरियाणा सरकार, पर्यावरण विभाग द्वारा Sub-Divisional Magistrate, Deputy Superintendent of Police, Regional Officer, Haryana State Pollution Control Board को प्रदूषण से सम्बंधित शिकायतों के निवारण हेतु समिति बनायीं थी जिसकी प्रति साथ संलग्न है। फिर भी आपके पत्र की प्रती पर नगर निगम फरीदाबाद के बल्लबगढ़ कार्यालय ने दिनांक 16/03/2023 को अपने दल-बल के साथ जाकर K.K. Concrete कंपनी के सामने लोगो द्वारा अपनी दुकानों के बाहर रखे हुए सामान को हटा दिया गया है। लेकिन यह भी बनाना उचित होगा की K.K. Concrete कंपनी के सामने लोगो ने कोई स्याई अतिक्रमण नहीं किया है। अपितु अस्याई अतिक्रमण तौर पर अपना सामान बाहर रखा था, जिसे हटा दिया गया है। यह कार्य निरंतर नगर निगम द्वारा समय-समय पर कराया जाता रहता है।

कृते: संयुक्त आयुक्त (ब)  
नगर निगम, बल्लबगढ़,  
फरीदाबाद

उपरोक्त की एक प्रति निम्नलिखित को सूचनार्थ प्रेषित है :-

- 1) माननीय आयुक्त, नगर निगम, फरीदाबाद।
- 2) संयुक्त आयुक्त, नगर निगम, बल्लबगढ़, फरीदाबाद।